

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAKET INFRA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Saket Infra developers Private Limited
2.	Date of incorporation of corporate debtor	04/01/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2011PTC156643
5.	Address of the registered office and principal office (if any) of corporate debtor	46, B. B. Ganguly Street 1st Floor, Room. No. 4, Kolkata, West Bengal, India, 700012
6.	Insolvency commencement date in respect of corporate debtor	17/02/2026
7.	Estimated date of closure of insolvency resolution process	16/08/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh Chand Gupta Reg No: IBBI/IPA-001/IP-P01489/2018-19/12304
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-FE-202, Salt Lake City, Sector-III, 1 st Floor, Kolkata-700106. Email: mcgupta90@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 11&11/1, B B Ganguly Street, 1 st Floor, Suit No.-1, Kolkata-700012 Email: cirp.saketdev@gmail.com
11.	Last date for submission of claims	03/03/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Saket Infra Developers Private Limited on 17/02/2026.

The creditors of Saket Infra Developers Private Limited are hereby called upon to submit their claims with proof on or before **03/03/2026** to the interim resolution professional at the address mentioned against entry No. 9 or 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mahesh Chand Gupta
Interim Resolution Professional
In the Matter of CIRP of Saket Infra developers Private Limited
Reg. Address: FE-202, Salt Lake City, Sector-III, 1st Floor, Kolkata-700106
Regd. Email - mcgupta90@gmail.com
Reg No: IBBI/IPA-001/IP-P01489/2018-2019/12304
AFA No: -AA1/12304/02/300627/109025 Valid up to 30-06-2027

Date: 19-02-2026

Place: Kolkata